

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 2871 of 2020

Rajesh Hazra.

... ..Petitioner

**-Versus-**

The State of Jharkhand.

... ..Opp. Party

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Nitesh Kumar, Advocate.

For the State : Mr. Suraj Deo Munda, A.P.P.

**02/09.09.2020**

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

The petitioner apprehends his arrest in connection with Deori P.S. Case No. 59/09, for the offence registered under Sections 467/468/471/420/120B of the Indian Penal Code.

It has been submitted by learned Counsel for the petitioner that similarly situated co-accused persons have been granted anticipatory bail by this Court vide order dated 10.03.2010 passed in A.B.A.No. 3136 of 2009 and vide order dated 13.04.2010 passed in A.B.A. No. 632 of 2010 and the case of the present petitioner stands on better footing than that of the co-accused, who have been granted anticipatory bail, therefore, he may also be enlarged on anticipatory bail.

Learned Counsel for the State opposed the prayer.

In view of the above facts and circumstances of the case, the petitioner is directed to surrender before the Court below within four weeks from today and on his such surrender, he shall be released on bail, on furnishing bail bond of Rs.20,000/- (Twenty thousand) with two sureties of like amount each to the satisfaction of the learned S.D.J.M., Giridih in connection with Deori P.S. Case No. 59 of 2009, corresponding to CNR No. JHGR01-0007192020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Dr. S.N. Pathak, J.)**

P.K.S.